# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### CONTEMPT PETITION NO.170/00060/2019

IN

ORIGINAL APPLICATION NO.170/00960-00963/2014

DATED THIS THE 05<sup>TH</sup> DAY OF NOVEMBER, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

1. Indian Railway Loco Running Organisation (R) Through the Divisional Secretary, Bangalore Division, Ashuthosh Srivastava S/o. N.L. Srivastava Aged about 47 years, Loco Pilot (Passenger) Muniswamappa Building Railway Station Circle Yeshwanthpur, Bangalore 22

2. Sri. D. Rajkumar S/o. C. Dharman Aged about 48 years, Loco Pilot (Passenger) Crew Controller Office South Western Railway Bangalore 43 Residing at No. 17, 2<sup>nd</sup> Cross Annayappa Reddy Layout Dadabanasvadi Bangalore 23

3. Sri. P.S. Kochumohammed, S/o. V.M. Syed Mohammed Aged about 55 years Loco Pilot (Mail) Crew Controller Office, South Western Railway Bangalore 23 Residing at No. 43, 2<sup>nd</sup> Cross, 1<sup>st</sup> Stage Okhlipuram Bangalore 23

4. Sri Abraham Koshy
S/o. V.V. Koshy
Aged about 49 years
Loco Pilot (Mail)
Crew Controller Office,
South Western Railway
Bangalore 23
Residing at No. 9, Lepakshi Layout
Jayanthi Nagar, Horamayu
Bangalore 43

... Petitioners

(By Advocate Shri Izzhar Ahmed)

Vs.

1. Sri Vinod Kumar Yadav The Chairman, Ministry of Railways Railway Board, New Delhi – 110 001.

2. V. Rajeevan
The General Manager (Personnel),
Head Quarter Office
South Western Railway,
Gadag Road,
Hubli – 580 023

3. G.F. Raju The Divisional Personnel Officer, South Western Railway, Bangalore Division, Bangalore – 560 023.

...Respondents

(By Shri N. Amaresh, Railway Standing Counsel)

## ORDER (ORAL) (HON'BLE DR. K.B. SURESH, MEMBER (J)

Respondents had filed a counter explaining how they have complied with the order. We think that at least a substantial portion of the order had been complied with even though minor technicalities may remain. We will, therefore, take a stand that we will grant liberty to the petitioners to

3 CP.No.170/00060/2019/CAT/BANGALORE

challenge the issues which has not been settled at rest by the Railway Board but hold that the CP is satisfied. Therefore, CP is dismissed but with liberty as stated earlier. Notices are discharged. No order as to costs.

(C.V. SANKAR) MEMBER (A)

(DR.K.B.SURESH) MEMBER (J)

/ksk/

## Annexures referred to by the petitioners in CP No. 170/0060/2019

Annexure C1: Copy of the order dated 09.06.2015 in OA No. 960/2014 Annexure C2: Copy of the order dated 01.08.2018 in RA No. 34/2017 Annexure C3: Copy of the order dated 26.09.2018 in MA No. 434/2018

Annexure C4: Copy of the representation dated 21.11.2018

#### Annexures referred in counter reply statement

Annexure CP R1: Copy of the crew link for daily, weekly trains of Bengaluru division

Annexure CP R2: Copy of the reply dated 25.10.2019.